



The Haryana Service of Engineers, Group A, Irrigation Department  
(Amendment) Act, 2018

Act 3 of 2019

Keyword(s):

Group A, Service of Engineers, Department

Amendments appended: 14 of 2019, 38 of 2019

**DISCLAIMER:** This document is being furnished to you for your information by PRS Legislative Research (PRS). The contents of this document have been obtained from sources PRS believes to be reliable. These contents have not been independently verified, and PRS makes no representation or warranty as to the accuracy, completeness or correctness. In some cases the Principal Act and/or Amendment Act may not be available. Principal Acts may or may not include subsequent amendments. For authoritative text, please contact the relevant state department concerned or refer to the latest government publication or the gazette notification. Any person using this material should take their own professional and legal advice before acting on any information contained in this document. PRS or any persons connected with it do not accept any liability arising from the use of this document. PRS or any persons connected with it shall not be in any way responsible for any loss, damage, or distress to any person on account of any action taken or not taken on the basis of this document.

**HARYANA GOVERNMENT****LAW AND LEGISLATIVE DEPARTMENT****Notification**

The 17th January, 2019

**No. Leg. 3/2019.**— The following Act of the Legislature of the State of Haryana received the assent of the Governor of Haryana on the 16th January, 2019 and is hereby published for general information:—

**HARYANA ACT NO. 3 OF 2019****THE HARYANA SERVICE OF ENGINEERS, GROUP A, IRRIGATION DEPARTMENT (AMENDMENT) Act, 2018****AN****ACT**

*further to amend the Haryana Service of Engineers, Group A, Irrigation Department Act, 2010.*

Be it enacted by the Legislature of the State of Haryana in the Sixty-ninth Year of the Republic of India as follows:—

- |  |   |
|--|---|
| <b>1.</b> This Act may be called the Haryana Service of Engineers, Group A, Irrigation Department (Amendment) Act, 2018.   | Short title.  |
| <b>2.</b> In the long title of the Haryana Service of Engineers, Group A, Irrigation Department Act, 2010 (hereinafter called the principal Act), for the words “IRRIGATION DEPARTMENT”, the words “IRRIGATION AND WATER RESOURCES DEPARTMENT” shall be substituted.   | Amendment of long title of Haryana Act 21 of 2010.  |
| <b>3.</b> In the preamble of the principle Act, for the words “Irrigation Department”, the words “Irrigation and Water Resources Department” shall be substituted.   | Amendment of preamble to Haryana Act 21 of 2010.    |
| <b>4.</b> In the short title of the principle Act, for the words “Irrigation Department”, the words “Irrigation and Water Resources Department” shall be substituted.  | Amendment of short title of Haryana Act 21 of 2010. |
| <b>5.</b> In section 1 of the principal Act,—<br>(i) in sub-section (2), for the words, figures and sign “1st day of November, 1966”, the words, figures and sign “25th day of October, 2010” shall be substituted; and<br>(ii) in sub-section (3), for the words, figures and sign “1st day of November, 1966”, the words, figures and sign “25th day of October, 2010” shall be substituted. | Amendment of section 1 of Haryana Act 21 of 2010.   |
| <b>6.</b> In section 2 of the principal Act,—<br>(i) in clause (g), for the words “Irrigation Department”, the words “Irrigation and Water Resources Department” shall be substituted; and<br>(ii) in clause (q), sub-clause (ii) shall be omitted.  | Amendment of section 2 of Haryana Act 21 of 2010.   |
| <b>7.</b> Clause (b) of sub-section (1) of section 4 of the principal Act shall be omitted.  | Amendment of section 4 of Haryana Act 21 of 2010.   |
| <b>8.</b> In sub-section (2) of section 5 of the principal Act, for the words, figures and sign “1st day of November, 1966”, the words, figures and sign “25th day of October, 2010” shall be substituted.   | Amendment of section 5 of Haryana Act 21 of 2010.   |

Amendment of section 8 of Haryana Act 21 of 2010.

- 9.** In section 8 of the principal Act,-
- (i) for sub-section (1), the following sub-section shall be substituted, namely:-
- “(1) Subject to the provisions of sub-sections (2) and (3), members of the Service of the respective cadre shall be eligible for promotion on the basis of degree required for initial appointment to any of the post within their respective cadres:

Provided that a member of Group B Service who does not possess one of the degrees of a university or other qualifications as specified in section 6 shall not be eligible for promotion to the post of Executive Engineer till he has acquired the requisite qualification:

Provided further that promotion to the post of Engineer-in-Chief shall be made from amongst the Chief Engineers on the basis of seniority. Where two or more Chief Engineers from different cadres have equal seniority at the level of Chief Engineer, promotion shall be done on the basis of recommendation of a committee to be constituted by the Government for this purpose. While constituting the committee, the Government shall specify the criteria to be adopted.”; and

- (ii) in sub-section (3), after the proviso, the following Note shall be added, namely:-
- “**Note.**— Promotion at every stage in the cadre up to the post of Chief Engineer is done on seniority-cum-merit basis. For promotion to the post of Engineer-in-Chief, merit shall not be considered.”.

Amendment of section 11 of Haryana Act 21 of 2010.

- 10.** For sub-section (2) of section 11 of the principal Act, the following sub-section shall be substituted, namely:-

“(2) In the case of Executive Engineers promoted from Group B Service and those appointed by transfer on the same day, promoted Executive Engineers shall be senior.”.

Amendment of section 23 of Haryana Act 21 of 2010.

- 11.** In section 23 of the principal Act,-
- (i) for the words “Irrigation Department”, the words “Irrigation and Water Resources Department” shall be substituted; and
- (ii) for clause (a), the following clause shall be substituted, namely:-
- “(a) the person who became member of Service before the 25th October, 2010 shall be governed by the provisions of the Haryana Service of Engineers, Class I, Public Works Department (Building and Roads Branch), (Public Health Branch) and (Irrigation Branch) Respectively Act, 1995 (20 of 1995) till his retirement.”.

MEENAKSHI I. MEHTA,  
Secretary to Government, Haryana,  
Law and Legislative Department.



# Haryana Government Gazette

## EXTRAORDINARY

Published by Authority

© Govt. of Haryana

No. 48-2019/Ext.]

CHANDIGARH, WEDNESDAY, MARCH 13, 2019  
(PHALGUNA 22, 1940 SAKA)

### LEGISLATIVE SUPPLEMENT

#### CONTENTS

PAGES

#### PART-I ACTS

- |  |         |
|--|---------|
| 1. THE HARYANA SERVICE OF ENGINEERS, GROUP A, PUBLIC HEALTH ENGINEERING DEPARTMENT (AMENDMENT) ACT, 2019 (HARYANA ACT NO. 14 OF 2019). | 101     |
| 2. THE HARYANA LEGISLATIVE ASSEMBLY (SALARY, ALLOWANCES AND PENSION OF MEMBERS) AMENDMENT ACT, 2019 (HARYANA ACT NO. 15 OF 2019).      | 103     |
| 3. THE HARYANA LEGISLATIVE ASSEMBLY (FACILITIES TO MEMBERS) AMENDMENT ACT, 2019 (HARYANA ACT NO. 16 OF 2019).                          | 105     |
| 4. THE HARYANA ANIMAL (REGISTRATION, CERTIFICATION AND BREEDING) ACT, 2019 (HARYANA ACT NO. 17 OF 2019).                               | 107—118 |

#### PART-II ORDINANCES

NIL

#### PART-III DELEGATED LEGISLATION

NIL

#### PART-IV CORRECTION SLIPS, REPUBLICATIONS AND REPLACEMENTS

NIL

**PART I****HARYANA GOVERNMENT****LAW AND LEGISLATIVE DEPARTMENT****Notification**

The 13th March, 2019

**No. Leg.14/2019.**— The following Act of the Legislature of the State of Haryana received the assent of the Governor of Haryana on the 8th March, 2019 and is hereby published for general information:-

**HARYANA ACT NO. 14 OF 2019****THE HARYANA SERVICE OF ENGINEERS, GROUP A, PUBLIC HEALTH  
ENGINEERING DEPARTMENT (AMENDMENT) ACT, 2019****AN****ACT**

*further to amend the Haryana Service of Engineers, Group A, Public Health Engineering Department Act, 2009.*

Be it enacted by the Legislature of the State of Haryana in the Seventieth Year of the Republic of India as follows:-

- |   |  |
|---|--|
| <p><b>1.</b> This Act may be called the Haryana Service of Engineers, Group A, Public Health Engineering Department (Amendment) Act, 2019.</p>  | Short title.                                     |
| <p><b>2.</b> For sub-sections (2) and (3) of section 1 of the Haryana Service of Engineers, Group A, Public Health Engineering Department Act, 2009 (hereinafter called the principal Act), the following sub-sections shall be substituted, namely:-</p> <p>“(2) It shall be deemed to have come into force on the 20th March, 2009.</p> <p>(3) It shall apply to the persons who are members of the Service and have been appointed on or after the 20th March, 2009.”.</p> | Amendment of section 1 of Haryana Act 9 of 2009. |
| <p><b>3.</b> In sub-section (3) of section 5 of the principal Act, for the words, sign and figures “1st day of November, 1966”, the words, sign and figures “the 20th March, 2009” shall be substituted.</p>  | Amendment of section 5 of Haryana Act 9 of 2009. |
| <p><b>4.</b> In sub-section (1) of section 9 of the principal Act,-</p> <p>(i) in the first proviso, for the sign “:” existing at the end, the sign “.” shall be substituted; and</p> <p>(ii) second, third and fourth provisos shall be omitted.</p>   | Amendment of section 9 of Haryana Act 9 of 2009. |

MEENAKSHI I. MEHTA,  
Secretary to Government Haryana,  
Law and Legislative Department.



# Haryana Government Gazette

## EXTRAORDINARY

Published by Authority

© Govt. of Haryana

No. 200-2019/Ext.]

CHANDIGARH, TUESDAY, NOVEMBER 26, 2019  
(AGRAHAYANA 5, 1941 SAKA)

### LEGISLATIVE SUPPLEMENT

#### CONTENTS

PAGES

#### PART-I ACTS

THE HARYANA SERVICE OF ENGINEERS, GROUP A, PUBLIC WORKS  
(BUILDINGS AND ROADS) DEPARTMENT (AMENDMENT) ACT, 2019  
(HARYANA ACT NO. 38 OF 2019).

277

#### PART-II ORDINANCES

NIL

#### PART-III DELEGATED LEGISLATION

NIL

#### PART-IV CORRECTION SLIPS, REPUBLICATIONS AND REPLACEMENTS

NIL

**PART-I**  
**HARYANA GOVERNMENT**  
**LAW AND LEGISLATIVE DEPARTMENT**

**Notification**

The 26th November, 2019

**No. Leg. 40/2019.**— The following Act of the Legislature of the State of Haryana received the assent of the Governor of Haryana on the 17th November, 2019 and is hereby published for general information:-

**HARYANA ACT NO. 38 OF 2019**

**THE HARYANA SERVICE OF ENGINEERS, GROUP A, PUBLIC WORKS  
(BUILDINGS AND ROADS) DEPARTMENT (AMENDMENT) ACT, 2019**

**AN**

**ACT**

*further to amend the Haryana Service of Engineers, Group A, Public Works (Buildings and Roads) Department Act, 2010.*

Be it enacted by the Legislature of the State of Haryana in the Seventieth Year of the Republic of India as follows:-

1. This Act may be called the Haryana Service of Engineers, Group A, Public Works (Buildings and Roads) Department (Amendment) Act, 2019. Short title.
2. For sub-sections (2) and (3) of section 1 of the Haryana Service of Engineers, Group A, Public Works (Buildings and Roads) Department Act, 2010 (hereinafter called the principal Act), the following sub-sections shall be substituted, namely:- Amendment of section 1 of Haryana Act 30 of 2010.
  - “(2) It shall be deemed to have come into force on the 4th November, 2010.
  - (3) It shall apply to the persons who are members of the Service and have been appointed on or after the 4th November, 2010.”
3. For the second and third proviso to sub-section (1) of section 9 of the principal Act, the following provisos shall be substituted, namely:- Amendment of section 9 of Haryana Act 30 of 2010.

“Provided further that there shall be a common cadre for promotion to the post of Engineer-in-Chief:

Provided further that there shall be separate post of Chief Engineer (Electrical) for Electrical cadre and Chief Engineer (Mechanical) for Mechanical cadre and same shall be filled up by the Committee constituted under section 8 on the basis of seniority-cum-merit. The seniority shall be determined by the length of Service on the post of Superintending Engineer in their respective cadre.”
4. For clause (f) of proviso to section 25 of the principal Act, the following clause shall be substituted, namely:- Amendment of section 25 of Haryana Act 30 of 2010.

“(f) the officers promoted, recruited or appointed, in the Buildings and Roads Branch now called Public Works (Buildings and Roads) Department, prior to the notification of this Act shall continue to be governed and regulated by the Haryana Service of Engineer, Class I, Public Works Department (Buildings and Roads Branch), (Public Health Branch) and (Irrigation Branch) respectively Act, 1995 (20 of 1995),”.
5. (1) The Haryana Service of Engineers, Group A, Public Works (Buildings and Roads) Department (Amendment) Ordinance, 2019 (Haryana Ordinance No. 2 of 2019) is hereby repealed. Repeal and saving.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act.

AARADHNA SAWHNEY,  
SPECIAL SECRETARY TO GOVERNMENT, HARYANA,  
LAW AND LEGISLATIVE DEPARTMENT.